

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/289(CHE)/2021  
**NAME OF THE PETITIONER(S)** : Nippon Life India AIF Management Ltd  
**NAME OF THE RESPONDENTS** : Arkis Atelier Design India Pvt Ltd  
**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016  
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**ORDER**

Present: Ld. Counsel Shri. J R Jayanth for the Petitioner.

Ld. Counsel Shri. A S Sathish Kumar for the Respondent.

Next date before Hon'ble NCLAT is stated to be 05.07.2024. However, there is no stay from Hon'ble NCLAT.

Ld. Counsel for the Respondent submits that the parties have reached to settlement and in the coming days they are signing the settlement agreements.

Ld. Counsel for the Petitioner states that he has no instructions from the Petitioner.

He seeks and is granted a weeks time to take instructions and make submissions.

List the petition for recording settlement if any / hearing on **30.05.2024**.

**Sd/-**

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**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)